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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

OA No.306 of 2010

Gopal Reddy .... Applicant  
-Versus-  
Union of India & Ors. .... Respondents

1. Order dated: the 9<sup>th</sup> June, 2010

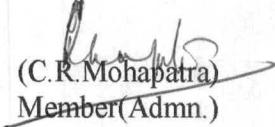
C O R A M:  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER

.....  
Heard Ms.M.Devi, Learned Counsel for the Applicant and Mr. S.Barik, Learned ASC appearing on notice for the Respondents and perused the materials placed on record. Applicant is an employee of the NCERT. Claiming discrimination in the matter of regularization the applicant has approached this Tribunal in the present OA filed u/s.19 of the A.T.Act, 1985 with request to direct the Respondents to ante date his date of regularization and to quash the letter under Annexure-A/10 dated 19.5.2010 with direction for resumption of deduction toward GPF subscription. It is noticed that the applicant has approached this Tribunal in the present OA without availing of the opportunity of making any representation or appeal before his authority ventilating his grievance as raised in this OA. This is also a precondition as provided in the A.T. Act, 1985. Hence I am not inclined to entertain this OA. However, it has been submitted by Learned Counsel for the Applicant that liberty may be granted to the applicant to make representation within two weeks and direction may be issued to the Respondents to consider the same within a stipulated period. I consider the submission of the Learned Counsel for the Applicant is just and fair. Hence, this OA is disposed of at this admission stage by granting liberty to the Applicant to make representation taking all the points raised in this OA before his authority within a period of fifteen days hence and on receipt of the said representation the addressing

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authority shall look to the grievance of the applicant and communicate the decision in a reasoned order to the applicant within a period of six weeks thereafter. Till then the provision contained in order under Annexure-A/10 dated 19.05.2010 shall not be made applicable to the Applicant.

Send copies of this order along with OA to the Respondents.

  
(C.R. Mohapatra)  
Member(Admn.)